

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
STARRED QUESTION NO. 86
ANSWERED ON 11.12.2023

MINE ALLOCATION AT SURAJGARH

86#. SHRI SHAKTISINH GOHIL:

Will the Minister of MINES be pleased to state:

- (a) the number of complaints and applications received by Government regarding arbitrariness and violation of rules in the allocation and expansion of the iron ore mine of Lloyds Metals & Energy Ltd. located at Surajgarh; and
- (b) the details of these complaints and the steps taken thereon?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) & (b): As per the information received from State Government of Maharashtra, a complaint regarding illegality and breach of forest approval under Section 20 of the Forest Conservation Act-1980 as well as misuse of the captive mining lease granted by the Government by earning crores of rupees causing loss to the Government Public exchequer was received in the office of the Directorate of Geology and Mining on 03.02.2023.

The State Government has further informed that the matter is currently subjudice in the Hon'ble High Court, Nagpur Bench vide PIL No.06/2023 and PIL No.19/2023 respectively.
